

Inclusion of Balti community in Uttarakhand in ST list

†984. SHRI MAHENDRA SINGH MAHRA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether his Ministry has received a proposal from the Government of Uttarakhand to include the native 'Balti' community in the list of Scheduled Tribes of the State of Uttarakhand;

(b) if so, by when the proposal is likely to be approved; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The Government of Uttarakhand had recommended for inclusion of "Balti" community in the STs list in Uttarakhand.

(b) and (c) The Government of India, on 15-6-1999 and further amended on 25-6-2002, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists for Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation. The proposal has been processed as per the prescribed modalities. RGI has not supported the proposal, and the Government of Uttarakhand has been accordingly informed.

Illegal encroachment on national monuments

985. SHRI BHUPINDER SINGH: Will the Minister of CULTURE be pleased to state:

(a) how much money has been spent in the maintenance and restoration of the national monuments in the last three years;

(b) the list of monuments that are to be maintained by the respective States;

(c) whether any case(s) of encroachment on monument(s), site(s) have been reported; and

(d) if so, how many cases of illegal encroachment of monuments have been recorded till date?

†Original notice of the question was received in Hindi.